

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:1624  
ANSWERED ON:07.03.2011  
VIOLATIONS OF COASTAL NORMS  
Reddy Shri Magunta Srinivasulu

**Will the Minister of SHIPPING be pleased to state:**

- (a) whether any private port has fallen foul of the Union Environment Ministry for a gross violation of coastal norms;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps being taken by the Government to avoid such situation in the future?

**Answer**

MINISTER OF SHIPPING (SHRI G.K.VASAN)

(a) & (b): The Ministry of Environment & Forests (MoEF) has informed that Ports and harbour requires clearance under the Environment Impact Assessment Notification (EIA), 2006 as amended in 2009 and Coastal Regulation Zone Notification (CRZ), 2011 (earlier under CRZ 1991). It was brought to the notice that M/s Mundra Port & SEZ Ltd. has violated CRZ norms. MoEF had observed that there was destruction of mangroves, large scale reclamation using dredged material, construction of hospital in coastal Regulation Zone are without prior clearance. A Show Cause Notice was issued to the Port under section 5 of Environment (Protection) Act, 1986.

(c): MoEF has brought out CRZ Notification, 2011 and Island Protection Zone (IPZ) Notification, 2011 on 6th January, 2011. Under these Notifications, the State/UT Coastal Zone Management Authority shall be the primarily responsible for enforcing and monitoring strict compliance of these regulations.